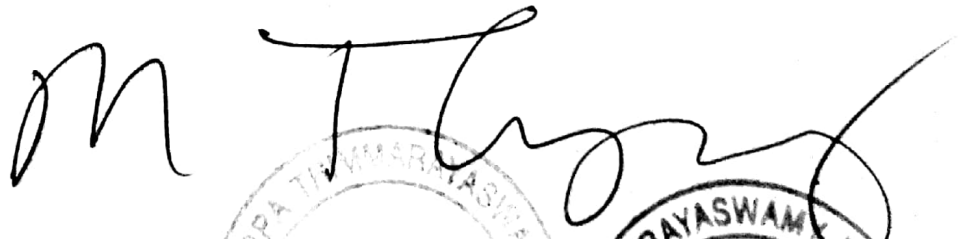
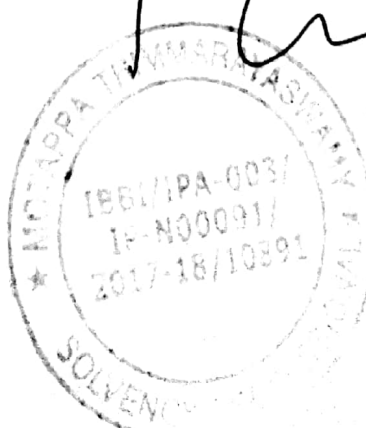
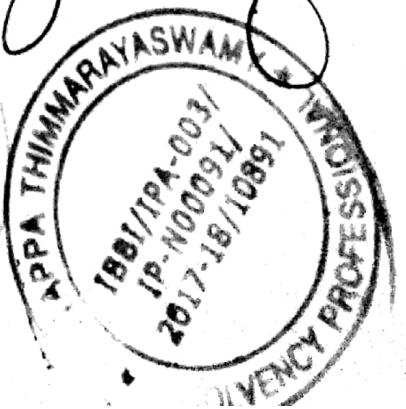


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SGP SOFTWARE SOLUTIONS
PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	SGP Software Solutions Private Limited
2. Date of incorporation of corporate debtor	26/11/2013
3. Authority under which corporate debtor is incorporated / registered	Roc-Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200KA2013PTC072126
5. Address of the registered office and principal office (if any) of corporate debtor	No. 0277, 2 nd Main Road, 18 th Cross, Sankey Road Malleshwaram, Bangalore - 560 003
6. Insolvency commencement date in respect of corporate debtor	24.09.2019
7. Estimated date of closure of insolvency resolution process	22.03.2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Motappa Thimmarayaswamy IBBI/IPA-003/IP- N00091/2017-18/10891
9. Address and e-mail of the interim resolution professional, as registered with the Board	228 5 th Main, 5 th Cross, Shiva Krupa K.G. Nagar Bengaluru – 560019 Email id:swamymotappa@gmail.com

10.	Address and e-mail to be used for correspondence with the interim resolution professional	228, 5 th Main, 5 th Cross Shiv Krupa K.G. Nagar, Bengaluru, Karnataka, 560 019 Email id: sgpcirp@gmail.com
11.	Last date for submission of claims	23.10.2019 (14 days from the date of receipt of order i.e. 9 th October 2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: Physical Address:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SGP Software Solutions Private Limited on **24.10.2019**.

The creditors of SGP Software Solutions Private Limited, are hereby called upon to submit their claims with proof on or before **23.10.2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [None at Present] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 10-10-2019
Place: Bangalore

Motappa Thimmarayaswamy IBBI/IPA-003/IP-N00091/2017-18/10891

